

the time. I asked him whether it relates to a matter which I have disposed of. He said, no. So, it is not "at the moment". I asked him, whether it relates to a matter which is going to come. He said, no. So, again it is not "at the moment".

Shri Mahanty: I did not complete my sentence; the baby was killed before it was born.

Mr. Speaker: A point of order cannot be a big statement; it can only be made briefly.

Shri Mahanty: Briefly, it relates to a matter at the present moment.

Mr. Speaker: I am not going to allow it. I asked him if it relates to a matter I have disposed of already. He said, no. When I asked him if it relates to any matter which will be disposed of hereafter, he said, no. Generally with respect to enforcement of the rules of procedure, a point of order does not arise now, because it is not in relation to the business at the moment. Let me proceed to the next item.

PAPERS LAID ON THE TABLE

AMENDMENTS TO INDIAN TELEGRAPH RULES

The Minister of Transport and Communications (Dr. P. Subbarayan): I beg to lay on the Table, under subsection (5) of Section 7 of the Indian Telegraph Act, 1885 a copy of each of the following Notifications making certain further amendments to the Indian Telegraph Rules, 1951:—

- (i) G.S.R. No. 990, dated the 29th August, 1959.
- (ii) G.S.R. No. 1428, dated the 31st December, 1959.
- (iii) G.S.R. No. 91, dated the 23rd January, 1960.

[Placed in Library, See No. LT-1872/80.]

NOTIFICATIONS ISSUED UNDER DELHI DEVELOPMENT ACT

The Minister of Health (Shri Karmarkar): I beg to re-lay on the Table, under Section 58 of the Delhi Development Act, 1957, a copy of each of the following Notifications:—

- (i) G.S.R. No. 944, dated the 15th August, 1959 containing the Delhi Development Authority (Maintenance of Current Accounts) Rules, 1959. [Placed in Library, See No. LT-1588/59.]
- (ii) S.O. No. 1709, dated the 1st August, 1959. [Placed in Library, See No. LT-1515/59.]
- (iii) G.S.R. No. 1089, dated the 19th September, 1959 containing the Delhi Development (Grant of Allowance to non-official members of the Advisory Council) Rules, 1959. [Placed in Library, See No. LT-1711/59.]
- (iv) G.S.R. No. 1174, dated the 24th October, 1959 making certain amendment to the Delhi Development (Grant of Allowance to the non-official members of the Advisory Council) Rules, 1959. [Placed in Library, See No. LT-1711/59.]
- (v) G.S.R. No. 1348, dated the 5th December, 1959 containing the Delhi Development (Master Plan and Zonal Development Plan) Rules, 1959. [Placed in Library, See No. LT-1827/59.]
- (vi) G.S.R. No. 1349, dated the 5th December, 1959 containing the Delhi Development (Miscellaneous) Rules, 1959. [Placed in Library, See No. LT-1828/59.]

AMENDMENTS TO FERTILISER (CONTROL) ORDER AND ANNUAL REPORT OF INDIAN COUNCIL OF AGRICULTURAL RESEARCH

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): On behalf of Dr. P. S. Deshmukh, I beg to lay on the Table a copy of each of the following papers:—

[Shri A. M. Thomas]

- (i) Notification No. G.S.R. 14, dated the 2nd January, 1960 making certain further amendments to the Fertiliser (Control) Order, 1957 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-1873/59.]
- (ii) Annual Report of the Indian Council of Agricultural Research for 1956-57. [Placed in Library, See No. LT-1874/59.]

- (a) G.S.R. No. 15, dated the 2nd January, 1960.
- (b) G.S.R. No. 38, dated the 9th January, 1960 making certain amendment to the Sugar (Movement Control) Order, 1959.
- (c) G.S.R. No. 1400, dated the 21st December, 1959.
- (d) G.S.R. No. 1401, dated the 21st December, 1959 containing the Rice (Eastern Zone) Movement Control Order, 1959.
- (e) G.S.R. No. 1402, dated the 21st December, 1959 containing the Calcutta Rice (Movement Control) Order, 1959.
- (f) G.S.R. No. 1419, dated the 23rd December, 1959 making certain amendments to the Uttar Pradesh Paddy and Rice (Restriction on Movement) Order, 1958.
- (g) G.S.R. No. 1420, dated the 23rd December, 1959 containing the Rice (Uttar Pradesh) Price Control Order, 1959.

- (h) G.S.R. No. 1423, dated the 24th December, 1959.
- (i) G.S.R. No. 1426, dated the 29th December, 1959 making certain amendment to the Rice (Madhya Pradesh) Second Price Control Order, 1958.
- (j) G.S.R. No. 18, dated the 2nd January, 1960 making certain further amendment to the Wheat Roller Flour Mills (Licensing and Control) Order, 1957.
- (k) G.S.R. No. 27, dated the 1st January, 1960 making certain amendment to the Rice (Uttar Pradesh) Price Control Order, 1959.
- (l) G.S.R. No. 28, dated the 1st January, 1960.
- (m) G.S.R. No. 29, dated the 1st January, 1960 containing the

AMENDMENTS TO DELHI MOTOR VEHICLES RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of the Notification No. F. 12(235)/58, dated the 26th November, 1959 making certain amendments to the Delhi Motor Vehicles Rules, 1940, published in Delhi Gazette. [Placed in Library, See No. LT-1875/59.]

NOTIFICATIONS ISSUED UNDER RICE MILLING INDUSTRY (REGULATION) ACT AND ESSENTIAL COMMODITIES ACT

Shri A. M. Thomas: I beg (i) to re-lay on the Table, under sub-section (4) of the Section 22 of the Rice Milling Industry (Regulation) Act, 1958, a copy of each of the following Notifications making certain amendments to the Rice Milling Industry (Regulation and Licensing) Rules, 1959:—

- (a) G.S.R. No. 1129, dated the 12th October, 1959. [Placed in Library, See No. LT-1697/59.]
- (b) G.S.R. No. 1276, dated the 21st November, 1959. [Placed in Library, See No. LT-1732/59.]
- (ii) to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—